

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. RAJA RAMANNA): (a) No, Sir.

(b) Does not arise.

Departmental Cases Against Armed Forces Headquarters Employees

6063. SHRI MADAN LAL KHURANA: Will the PRIME MINISTER be pleased to state:

(a) the number of civilian employees of the Armed Forces Headquarters placed under suspension and against whom departmental/vigilance proceedings were instituted during the last three years and how do this compare with the cases which took place in the preceding last three years;

(b) the reasons for suspension and institution of cases.

(c) how many cases have been finalised and how many are pending with reasons for the delay, and

(d) the number of cases in which the authorities took part in the proceedings other than disciplinary/appellate revision/reviewing authority, with details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. RAJA RAMANNA): (a) Out of the 18 cases pertaining to civilian employees of Armed Forces Headquarters and Inter-Service Organisations under the administrative control of the Chief Administrative Officer, placed under suspension during the last three years i.e., 1987, 1988 and 1989, departmental/vigilance proceedings were instituted in three cases. In 12 of the remaining 15 cases, trial is proceeding or pending in in Courts of Law. During the preceding three years i.e. 1984,

1985 and 1986, out of 17 cases of suspension of such civilian employees, departmental/vigilance proceedings were instituted in 11 cases.

(b) The broad reasons for suspension and initiation of proceedings are:

(i) involvement in criminal cases;

(ii) breach of conduct Rules/misconduct involving moral turpitude;

(iii) arrest, detention by police or conviction by a Court; and

(iv) violation of Official Secrets Act and/or breach of security instructions.

(c) Out of the 3 cases pertaining to the years 1987, 1988, 1989 in which the Departmental proceedings had been initiated, two cases have since been finalised and in the third case the proceedings have started only recently. All the 11 cases pertaining to the years 1984, 1985 and 1986 in which the Departmental proceedings had been initiated, have since been finalised.

(d) While disciplinary proceedings are conducted strictly in accordance with the procedure prescribed in CCS (CC&A) Rules, 1965, final decision in each disciplinary/appellate/revision/review case is taken by the competent Authority concerned.

[Translation]

ASI Survey of Baneshwar Mahadev Temple, Banipara

6064. SHRI KESHARI LAL: Will the PRIME MINISTER be pleased to state:

(a) whether Archaeological Survey of India had conducted a survey of Baneshwar Mahadev Temple, Banipara in Kanpur Dehat in the year 1983;